Shel X. M. Chavas: I did make an effort, but I did not get any confirmation. That does not mean that I got this further information without my efforts (interruptions).

Shri Shriohand Geel (Chandigarh): I would like to ask a question....

Mr. Speaker: Normally in call attention notices, only the signatories are allowed to ask questions. If I allow some other Members in one case, I will have to do it again in other cases.

Skri Shrichand Geel: I also wrote to you a letter regarding a call attention notice on the same subject.

Mr. Speaker: May be. But that cannot be considered as a ground for allowing him now to put a question.

Papers to be laid on the Table.

## 12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE NATIONAL NEWSFRINT AND PAPER MILLS LIMITED, NEPANAGAR, AND REVIEW BY GOVERN-MENT, ETC.

The Minister of Industrial Developments and Company Affairs (Shri F. A. Ahmod: I beg to lay on the Table--

- (1) (i) A copy of the Annual Report of the National Newsgrint and Paper Mills Limited, Nepanagar, and Review by Government, etc., for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Comgamies Act, 1956.
  - (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-382/67.]

- (2) (1) A sopy of the Anauki Report of the Heavy Electricals (India) Limited, Bisspal, for the year 1985-98, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A, of the Companies Act, 1936.
  - (ii) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-393/ 67.]

(3) A copy of the Notification No. S.O. 1556 dated the 1st May, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-394/67.]

MINERAL CONCESSION (FIRST AMEND-MENT) RULES, 1967.

The Ministor of Steel, Mines and Metals (Dr. cheman Reddy): I beg tore-lay on the Table a copy of the Mineral Concession (First Amendment) Rules, 1967, published in Notification No. GSR 369 in Gezette of India dated the 18th March, 1967, under sub-section (1) of section 28 of the Mines and Mineral (Regulation and Development) Act, 1987.

[Placed in Library. See No. LT-163/67.]

(QUALITY CONTROL AND INSPECTION) Act, 1963, ETC.

The Minister of Commerce (She' Dinesh Singh): I beg to lay on the Table-

- A copy each of the following: Notifications under sub-section:
  (3) of section 17 of the Expect (Quality Control and Inspection) Act, 1983....
  - (i) The Export of Reliever House (Inspection) Buller,